

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

03/07/2019

T.A./260/3/2016

B C PRADHAN
-V/S-

NATIONAL ALUMINIUM COMPANY LIMITED, M/O
MINES

ITEM NO:53

FOR APPLICANTS(S) Adv. : NONE FOR THE APPLICANT

FOR RESPONDENTS(S) Adv.: MR.A.K.NATH

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant on call. In this case learned counsel was directed to obtain instructions about the present status of the case. Since no one is present on behalf of the applicant, it is presumed that the applicant is no longer interested in pursuing this matter. In view of this, the T.A. is dismissed in default and non-prosecution on the part of the applicant. Mr.A.K.Nath, learned counsel for the respondent NALCO is present and heard.</p>
	<div style="display: flex; justify-content: space-around;"> <div data-bbox="507 1432 945 1498"> <p>(SWARUP KUMAR MISHRA) MEMBER (J)</p> </div> <div data-bbox="945 1432 1345 1498"> <p>(GOKUL CHANDRA PATI) MEMBER (A)</p> </div> </div>
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